

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION No.3135
TO BE ANSWERED ON 6.8.2018

Appointment of Vice-chancellors

3135. SHRI B. SENGUTTUVAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether recently a Search Committee headed by Justice Lodha had been set up for appointment of Vice-Chancellors to the Universities in Tamil Nadu after finding such offices were vacant for a long time and needed to be filled in by meritorious academicians and if so, the details thereof;

(b) whether based on the recommendations of the Search Committee, new Vice-Chancellors were appointed to the Madras, Anna, Barathiyar, Barathidasan, Manonmaniyam, Tiruvalluvar and Madurai-Kamaraj Universities and if so, the details thereof;

(c) whether many Universities in Tamil nadu including the Ambedkar Law University in Tamil Nadu have several vacancies in the level of Vice-Chancellors, Registrars and Heads of Departments etc., if so, the details thereof;

(d) whether of late several instances of corruption have come to the notice of the Government and the Universities, such as Barathidasan University, Periyar Tamil University and Tiruvalluvar University and if so, the details thereof and the reaction of the Government thereto; and

(e) the proactive role the Ministry plays in ensuring that the Tamil Nadu Universities are rid of corruption and they get qualified academicians to top posts of Vice-Chancellors, Registrars, Controller of Examination, Heads of Departments and other teaching and non-teaching staff so that the Universities impart good education to children?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)

(a) to (e): State Universities are autonomous bodies established by Act of State Legislature concerned. The appointment of Vice-Chancellor of any State University is made in conformity with provisions laid down in State Government Acts passed by State Legislature.

Education, being in the concurrent list of the Constitution of India, State Governments are empowered to frame Regulations/Acts/Provisions for appointment of Vice-Chancellor of State Universities. Accordingly, the entire process including framing of Search-Cum-Selection Committee and subsequent appointment comes under purview of respective State Governments and the Central Government does not interfere in the appointment process of Vice-Chancellors of State Universities.

At present, there is one Central University in Tamil Nadu in which the post of Vice-Chancellor, Registrar and Controller of Examination is already filled up.

Further, to maintain the standard of education in Higher Educational Institutions, University Grants Commission (UGC) has framed regulations on Minimum Qualifications for Appointment of Teachers and Other Academic Staff in Universities and Colleges, 2018 which lays down certain guidelines for appointment of Vice Chancellors/Pro-Vice Chancellor in all the Universities across the country. These regulations shall apply to every University. The aforesaid regulations of University Grants Commission may be seen at https://www.ugc.ac.in/pdfnews/4033931_UGC-Regulation_min_Qualification_Jul2018.pdf
